



## Central Administrative Tribunal Jammu Bench, Jammu

T.A. No.6432/2020  
(S.W.P. No.2472/2011)

Thursday, this the 10<sup>th</sup> day of December, 2020

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Mr. A. K. Bishnoi, Member (A)**

Mohammad Iqbal Awan (Age: 49 Yrs.) S/o Rahmat-Ullah  
Awan, R/o Uri, Baramulla

...Applicant  
(Mr. Mudasir Bin Hassan, Advocate)

Versus

1. State of Jammu & Kashmir through Commissioner  
Secretary to Gov. Rural Development Department, Civil  
Secretariat Srinagar/Jammu.
2. Director Rural Development, Kashmir.

...Respondents  
(Mr. Rajesh Thapa, Deputy Advocate General)

**O R D E R (ORAL)****Mr. Justice L. Narasimha Reddy:**

Mr. Mudasir Bin Hassan, learned counsel for applicant submits that the T.A. has become infructuous on account of subsequent developments.

2. T.A. is accordingly dismissed as infructuous. There shall be no order as to costs.

**( A K Bishnoi )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**December 10, 2020**

/sunil/dsn/sd/arun